

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 03**  
**CA(CAA)-49(PB)/2020**

**IN THE MATTER OF:**

Almondz Global Infra- Consultant Ltd and  
Almondz Global  
Securities Ltd.

... Applicant/Petitioner

**Order under Section 230-232.**

**Order delivered on 07.01.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anuj Kumar, Advocate

**ORDER**

As per the order of this Tribunal dated 04.12.2020, the Petitioner shall convene Equity Shareholders, Secured Creditors and Unsecured Creditors meetings on 09.01.2021, but whereas by the time order passed, 30 days notice period not being there, the petitioner was unable to hold meetings, therefore sought for change of meetings date, in view thereof, the meetings date is rescheduled to 03.03.2021 with a direction to convene Equity Shareholders, Secured Creditors and Unsecured Creditors meetings on **03.03.2021**.

Accordingly, CA-829/2020 is hereby **allowed**.

S/d-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

S/d-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**